

✓
By E-Mail/ Speed Post/Special Messenger
THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2020/13318/A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To, The District & Sessions Judge
Hailakandi

Dated Guwahati, the 14th December, 2022

Sub:- **Permission to avail LTC.**

Ref:- Letter No. JHD.I/2022/56/5269 dated 28.11.2022

Sir,

With reference to the above, I am directed to inform you that Shri Sahidulla Ahmed, Munsiff No. 1 cum JMFC, Hailakandi has been allowed to avail LTC for the block period of 2018-2021 (by way of carry forward) w.e.f. 18.12.2022 to 30.12.2022 to visit Jaipur, Rajasthan, along with his mother, wife (subject to fulfilling the criteria as dependent family members) and daughter, by the shortest possible route, as per existing Rules.

Shri Ahmed may be informed accordingly.

Thanking you,

Yours faithfully,

sd/-

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2020/13319-13322A, dated- 14/12/22
Copy to:-

9. The Principal Accountant General, (A&E), Assam, Guwahati for information.
10. Shri Sahidulla Ahmed, Munsiff No. 1 cum JMFC, Hailakandi for information with reference to his letter dated 28.11.2022.
11. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and to take necessary action.
- ✓ 12. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court

N. 14/12/22

REGISTRAR (VIGILANCE)

BK
14/12/22